

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 129/TD/2026

Subject : Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.

Petitioner : SKAY Infratech Pvt. Limited (SIPL)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SIPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a Category 'V' inter-State Trading Licence, and the Petitioner has already complied with all the requirements specified in the Trading Licence Regulations, 2020.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission admitted the matter and directed the Petitioner to furnish the following information/clarification, on an affidavit, within a week:

- a) Clarify the reasons for furnishing an audited special balance sheet prepared after the date of filing of the petition, instead of an audited special balance sheet as on a date falling within 30 days immediately preceding the date of filing of the application, as required under Regulation 6(1)(b) of the Trading Licence Regulations, 2020.
- b) Clarify whether the Petitioner company complied with the minimum current ratio and liquidity ratio requirements of 1:1 prescribed under Regulation 3(3) of the Trading Licence Regulations, 2020, and furnish supporting documents, if any.
- c) Clarify whether CA Naveen Kumar Sharma is engaged as a full-time professional in the discipline of Finance, Commerce and Accounts, as required under Regulation 3(2) of the Trading Licence Regulations,

2020, and furnish documentary evidence in support thereof, as his profile appears to indicate that he is engaged in independent professional practice and is associated with the Petitioner in an advisory capacity.

- d) Furnish the declaration, as required under Regulation 4(2) of the Trading Licence Regulations, 2020, confirming that the Petitioner company shall not engage in the business of transmission of electricity during the subsistence of the trading licence, if granted by the Commission.

- 3. The Petition will be listed for the hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)